

Through Video Conference via CISCO Webex

Regn.No.446/2020
FIR No. 179/2020
PS : Fatehpur Beri
U/s. 323/341/506 IPC
St. Vs.Teupal & Ors.

28.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Narendra Bisht, Ld. Counsel for Applicant

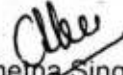
Present application has been filed by the applicant for grant of bail.

Reply has been filed by the IO.

Let notice be served upon the complainant. Complainant be served through IO for making submission on the bail application for **30.05.2020**.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)

ASJ on duty (South District)/Saket Court
28.05.2020

Through Video Conference via CISCO Webex

Regn.No.444/2020
FIR No. 406/2019
PS : Malviya Nagar
U/s. 14 Foreigners Act
St. Vs.Choba Aze

28.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Mukesh Bhardwaj, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of interim bail.

Present application is not maintainable as the same has not been filed before the concerned duty magistrate. Hence, present application be listed before the concerned duty Magistrate for **29.05.2020**.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District)/Saket Court
28.05.2020

Through Video Conference via CISCO Webex

Regn.No.443/2020
FIR No. 754/2018
PS : Mehrauli
U/s. 341/380/506 IPC
St. Vs.Pooja Mehta

28.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Anant, Ld. Counsel for Applicant

Present application for release of vehicle on supardari has been filed by the applicant/accused Pooja Mehta.

It is stated that the applicant is dire need of the vehicles which are required during the lockdown period for commutation of the family .

It is stated by Id. Addl. PP for state that revision in the present matter is pending before the court concerned. Hence, notice is required to be issued to the complainant.

Heard, considered.

Considering the urgency shown by Id. Counsel for the applicant let notice of the present application be issued upon the complainant through IO/SHO for 05.06.2020.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)

ASJ on duty (South District)/Saket Court
28.05.2020

Through Video Conference via CISCO Webex

Regn.No.437/20
FIR No.387/2017
PS : Safdarjang Enclave
U/s. 279/337/295A IPC
St. Vs. Rohit Krishnan Mehnta

28.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Manu Sharma, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of bail.

Ld. Counsel says that case of applicant falls within Hon'ble HPC criteria which was laid down vide order dated 18.05.2020.

Ld.Addl. for State has strongly opposed the bail application.

Heard. Considered.

Reply filed by the IO also perused, as per which it is stated that record of the previous involvement of accused has not been received from SSP Kamrup and time has been sought to file the said report.

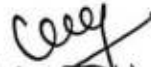
At the sametime Ld. Defence Counsel says that he is willing to give written statement at bar with regard to the fact that accused has no previous involvement.

Let written submission to this effect be filed. At the same time IO is directed to take up the matter with SSP Kamrup for obtaining the information regarding previous involvement record of the accused and also good conduct report of accused be called from Jail Superintendent for 01.06.2020.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

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28/5/2020

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetna Singh)

ASJ on duty (South District)/Saket Court
28.05.2020

Through Video Conference via CISCO Webex

Regn.No.438/2020
FIR No. 8/2016
PS : Hauz Khas
U/s.302/34 IPC
St. Vs.Ravinder @ Raju

28.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Anil Basoya, Ld. Counsel for Applicant

Present application has been filed on behalf of the applicant on the ground that investigation is complete and chargesheet has already been filed and now the applicant is required to visit his family as both his parents are suffering from various ailments and his mother has been advised a uterus removal surgery and father is also getting treatment for disc problem and there is no one to attend to his mother or his father. Hence interim bail of 45 days has been sought for the surgery of his ailing mother.

Ld.Addl.PP for state submitted that accused does not fall within the criteria laid down by Hon'ble HPC and also has previous involvement.

Reply has been filed by the IO and as per which it has been stated that the case of the accused is pending at the stage of prosecution evidence and other details of the fact of the case have been given.

Heard. Considered.

Present interim bail application has been filed for consideration of the medical ground of the parents of the accused/applicant. IO has also verified the medical documents filed by the accused, as per which the mother of the accused is to be operated upon on 14.06.2020. Hence, considering the above facts and circumstances accused Ravinder is admitted to interim bail for a period of 45 days from today on furnishing bail bond in sum of Rs.30,000/- alongwith surety bond to the like amount to the satisfaction of concerned Duty Magistrate/Jail Superintendent.

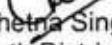
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28/5/2020

It is further stated that the interim bail of the accused shall be subject to the following conditions:-

- (1) That the accused shall not try to contact the complainant/victim or the witnesses or try to intimidate or harass the complainant in any manner.
- (2) That the accused shall not leave Delhi without the permission of the court.
- (3) That the accused shall surrender before the Jail Superintendent on the immediate next date after expiry of 45 days from today 28.05.2020.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District)/Saket Court
28.05.2020

Through Video Conference via CISCO Webex

Regn.No.445/2020
FIR No. 181/2018
PS : Mehrauli
U/s. 302/307/34 IPC
St. Vs. Anil Kaura @ Sachin

28.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Aditya Gupta, Ld. Counsel for Applicant
Sh. Aman Usman, Ld. Counsel for the complainant

Present application has been filed by the applicant for seeking clarification from this court as regard the extension of interim bail of accused Anil Kaura @ Sachin for immediate surgery of his father.

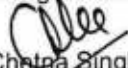
It is stated that accused was admitted to interim bail on 27.04.2020 for a period of 30 days for operation of his father. Thereafter, on 15.05.2020 Hon'ble High Court of Delhi passed another order wherein the interim bails of all the UTPs were automatically extended till 15.06.2020

Ld.Addl. for State submits that once the interim bail has automatically been extended by Hon'ble High Court of Delhi no order as such required from this court.

Heard. Considered.

It is clear that already interim bails of all the UTPs who were granted interim bail have already been extended by Hon'ble High Court of Delhi and thus no further extension of bail from this court is required to be granted. Hence, present application is disposed off.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court. Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District)/Saket Court
28.05.2020

Through Video Conference via CISCO Webex

Regn. No.447/2020
Ex. No.711/2019
Ex. 352/2019
Shashi Ahuja Vs. Kulbhusan Malik

28.05.2020

Present : Sh. Avneesh Garg, Ld. Counsel for Applicant

It is stated on behalf of applicant/LR of Smt. Shashi Ahuja that the present application has been filed for waiver of four months.

It is clear that notice of the present application is required to be issued to the opposite party.

Let notice be issued to the opposite party through available modes of service through administration for 09.06.2020.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District)/Saket Court
28.05.2020

Through Video Conference via CISCO Webex

Manoj Harbola Vs. M/s PAISALO DIGITAL
U/s. 14 Arbitration Act

28.05.2020

Present : Sh. Kamal Mehta, Ld.Counsel for Petitioner
Sh. Debashri Badra Ld.Arbitrator
Sh. Anshuman Upadhyaya,
Ld. Proxy Counsel for Respondent no.1
Respondent no.2 to 4 remained unserved.

Ld counsel for petitioner says that amended memo of parties as well as rejoinder to the reply of respondent no.1 has been filed and copy of the rejoinder has been supplied to respondent no.1.

Advocate Sh. Shikhar Bajpai states that earlier he was appearing in the arbitration proceedings on behalf of Respondent no.2 to 4, however, now he has no instructions from respondent no.2 to 4 and he does not have any other fresh email addresses or contact numbers of the said respondents.

Service report of respondent no.2 to 4 has also been filed on behalf of the administration as per which respondent no.2 to 4 remained unserved . Ld. counsel for petitioner says that the matter may be listed after 15.06.2020 so that the same can be taken up for regular hearing if normal court functioning resumes. Hence, at request list for **16.06.2020**.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetna Singh)
ASJ on duty (South District)/Saket Court
28.05.2020

Through Video Conference via CISCO Webex

FIR No. 436/2017
PS : Safdarjung Enclave
U/s. 376/34/506 IPC
St. Vs. Vikas Balguhar @ Shammi

28.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Jitender Tyagi, Ld. Counsel for Applicant
Ms. Seema Misra, Ld. LAC for complainant
IO SI Mahipal Singh

Present application has been filed by the applicant for grant of interim bail. It has been submitted by Id. Defence counsel that the co accused persons have also been admitted to interim bail and now interim bail has been sought by the accused for his father's surgery.

Bail application has been strongly opposed by Ld. Addl. for State as well as on behalf of Id. Counsel for complainant.

Ld. Counsel for complainant states that accused has committed a heinous offence and there is no urgency as stated by the accused.

Considering the severity of the allegations and grave nature of offence and considering the fact that there is no urgency for grant of bail no ground for grant of interim bail in the present matter is made out hence interim bail application is dismissed.

Copy of the order be sent to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetna Singh)

ASJ on duty (South District)/Saket Court
28.05.2020

Through Video Conference via CISCO Webex

FIR No. 1187/2015
PS : Hauz Khas
U/s.302/307/506/34 IPC
St. Vs. Vikas Balguhar @ Shammi

20.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Jitender Tyagi, Ld. Counsel for Applicant
Sh. Aman Usman, Ld. Counsel for complainant
IO SI Mahipal Singh.

Present application has been filed by the applicant for grant of interim bail. It has been submitted by Id. Defence counsel that the co accused persons have also been admitted to interim bail and now interim bail has been sought by the accused for his father's surgery.

Written reply has also been filed by the victim/father of the deceased perused.

Bail application has been strongly opposed by Ld.Addl. for State as well as on behalf of Id. Counsel for complainant.

It is stated by the Ld. Counsel for applicant that the health of the parents of the applicant is deteriorating day by the day and interim bail is required by him for the purpose of the surgery of his father.

IO was directed to verify the medical documents of the father of the accused and it is stated by the IO that only one major sister of accused is available to look after the father and it has been confirmed that the father of the accused is required to be operated upon. However at present no surgery are being performed owing to COVID 19 pandemic.

It has been stated by the defence counsel that the accused wishes to get his father operated upon and that would be possible only if he is allowed interim bail. Ld. Defence counsel further prays for interim bail on the ground of parity with other co-accused and also on humanitarian ground considering the COVID 19 situation.

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28/5/2020

St vs Vikas (1187/15).

Heard. Considered.

Considering the severity of the allegations and grave nature of offence no ground for grant of interim bail in the present matter is made hence interim bail application is dismissed.

Copy of the order be sent to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetna Singh)

ASJ on duty (South District)/Saket Court
28.05.2020

Through Video Conference via CISCO Webex

FIR No. 1728/2016
PS : Mehrauli
U/s.302/120B/396/34 IPC
St. Vs.Pankaj Sharma

28.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Rinku Mathur, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of interim bail.

It has been stated by Ld. Defence counsel that accused was diagnosed with COVID 19 and as per report of IO he is undergoing treatment at LNJP hospital.

Ld.Addl.PP for State submits that report was called from concerned Medical Superintendent in terms of order dated 21.05.2020. Said report was to be filed by 27.05.2020 with advance copy to the Ld. Counsel for accused but the same has not been received.

Heard. Considered.

Let notice be issued to concerned Medical Superintendent to file report in terms of order dated 21.05.2020 through IO concerned.

List the application on 30.05.2020.

Advance copy of the report of concerned Medical Superintendent be served upon the Ld. Defence Counsel by the concerned IO before the before the next date of hearing.

Copy of the order be sent to the IO as well as to the Medical Superintendent/Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetna Singh)
ASJ on duty (South District)/Saket Court
28.05.2020

Through Video Conference via CISCO Webex

FIR No.317/2018
PS : Hauz Khas
U/s. 394/395/397/411/34 IPC
St. Vs. Tarun Kumar

28.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Jitender Tyagi, Ld. Counsel for Applicant

An application for interim bail has been filed on behalf of applicant Tarun Kumar for grant of interim bail.

It has been stated by Ld. Defence Counsel that same squarely falls within the criteria of law laid down by Hon'ble HPC vide order dated 18.05.2020.

Ld. Addl. for State on the other hand submits that reply has been filed by the IO and IO has mentioned the name of the accused to be one Rohit Kumar. Let IO be summoned for clarification with regard to the report furnished today.

IO is directed to join video conferencing proceedings for
29.05.2020.

Copy of the order be sent to the IO as well as to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetna Singh)
ASJ on duty (South District)/Saket Court
28.05.2020

Through Video Conference via CISCO Webex

FIR No. 12/2017
PS : Safdarjung Enclave
U/s. 376(D)/506/34 IPC
St. Vs. Sulaiman Ahmadi

28.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Rajiv Mohan, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of interim bail.

IO SI Ravinder Hooda is present through video conferencing.

As per previous order prosecutrix was to be joined today through IO as per the practice laid down by Hon'ble High Court. However, prosecutrix could not be contacted by the IO and he seeks time for contacting the prosecutrix. Let prosecutrix be joined on next date of hearing through video conferencing through IO.

Further as per the defence counsel IO is directed to physically verify the physical condition of the father and mother of the applicant and file the report on the next date.

List on **01.06.2020**.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District)/Saket Court
28.05.2020

Through Video Conference via CISCO Webex

FIR No. 202/2020

PS : Saket

U/s.307/392/354/354B/506/509/427/188/147/148/120B IPC
& 51 (B) Disaster Management Act 2005

St. Vs. Vishal Singh

28.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh.Vinit Gupta, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of interim bail.

Report not received from Jail Superintendent. Medical report of the accused was to be called with regard to his liver ailment and treatment if any being provided in the jail.

Let medical report of accused regarding liver ailment be called from the Jail Superintendent through IO.

Explanation be also called from Jail Superintendent as to why report sought vide order dated 23.05.2020 has not been furnished.

List for 03.06.2020.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)

ASJ on duty (South District)/Saket Court
28.05.2020

Through Video Conference via CISCO Webex

SC No.13/2019
FIR No. 168/2018
PS : Hauz Khas
U/s.376 IPC
St. Vs. Amal @ Fasal Karattuchali

28.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Praveen Dabas, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of interim bail.

IO SI Pinki has filed reply to the bail application. However reply is incomplete and vague and no proper medical verification of the document of the father of the accused has not been made. Even the prosecutrix has not been informed to join proceedings today as per the practice directed laid down by Hon'ble High Court.

In view of the same, IO is directed to join proceedings through video conferencing on the next date and also directed to file complete report as regard the medical documents of the father of the applicant. IO is further directed join complainant through video conferencing on the next date.

Ld. counsel for applicant seeks liberty to file further documents regarding medical condition of the father of accused, he is directed to do so today itself.

List for **03.06.2020**.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)

ASJ on duty (South District)/Saket Court
28.05.2020

Through Video Conference via CISCO Webex

FIR No. 260/2017
PS : Hauz Khas
U/s. 304/34 IPC
St. Vs. Naresh Kumar @ Jeetu

28.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Rinku Yadav, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of interim bail.

It is stated by ld. Defence counsel that case of the accused falls within the criteria laid down by Hon'ble HPC vide minutes dated 18.05.2020.

Submissions made by Ld. Addl. PP for state.

Heard. Considered.

Previous involvement report of the accused has been filed by the IO. However, clarification is required to be sought as regard the previous involvement of the accused. IO is further directed to join the video conferencing proceedings on the next date.

Further certificate of the good conduct of the accused was also called from the Jail Superintendent for today same has not been filed by the concerned Jail Superintendent despite directions given. Explanation in this regard be also called from concerned Jail Superintendent as to why report in terms of order dated 23.05.2020 has not been filed. Fresh report in terms of order dated 23.05.2020 be called from concerned Jail Superintendent.

List on 04.06.2020.

Copy of the order be sent to IO as well as to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetna Singh)
ASJ on duty (South District Saket Court)
28.05.2020

Through Video Conference via CISCO Webex

FIR No. 841/2017
PS : Mehrauli
U/s.364A/364/302/394/120B/34/411/201 IPC
St. Vs. Naveen Singh

28.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Jitender Tyagi, Ld. Counsel for Applicant

Present application has been filed on behalf of applicant for seeking interim bail.

It has been argued by ld. Defence counsel that the applicant falls within the criteria for grant of interim bail as per guidelines laid down by Hon'ble HPC vide minutes dated 18.05.2020.

Submissions made by Ld.Addl. for State who submits that the previous involvement of the accused is yet to be checked.

Heard. Considered.

Reply has been filed by the IO as per which material witnesses have already been examined. Conduct report of the UTP also received from the jail superintendent as per which the UTP has been found to be of very good conduct as per two certificates issued by concerned jail superintendent. There is no other previous involvement of the UTP as stated by IO.

Considering the fact that the accused has been of good conduct and also falls within the criteria laid down by Hon'ble HPC vide minutes dated 18.05.2020 and considering the fact that accused has no other previous involvement, applicant/accused Naveen Singh is admitted to interim bail for a period of 45 days from today on furnishing bail bond in sum of Rs.30,000/- alongwith surety bond to the like amount to the satisfaction of concerned Duty Magistrate/Jail Superintendent.

It is further stated that the interim bail of the accused shall be subject to the following conditions:-


28/5/2020

State. Vs.Naveen Singh

- (1) That the accused shall not try to contact the complainant/victim or the witnesses or try to intimidate or harass the complainant in any manner.
- (2) That the accused shall not leave Delhi without the permission of the court.
- (3) That the accused shall surrender before the Jail Superintendent on the immediate next date after expiry of 45 days from today 28.05.2020.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)

ASJ on duty (South District)/Saket Court
28.05.2020

Through Video Conference via CISCO Webex

FIR No. 1883/2014
PS : Mehrauli
U/s.302 IPC
St. Vs. Robin Messey

28.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Girish Kumar, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of interim bail.

Ld. Counsel for applicant submits that IO has not been furnishing pervious involvement report of the accused despite notice issued to the DCP. Hence concerned DCP to join video conferencing proceedings.

Ld.Addl. for State has strongly opposed the bail application.

Heard. Considered.

Notice be issued to ACP concerned through DCP concerned for 30.05.2020.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

At this stage – IO Insp.Inderjeet has joined through video conferencing proceedings and states that accused has no previous involvement apart from the present case.

Ld.Defence counsel states that accused is in custody since 2014 and hence he falls within the criteria laid down by Hon'ble HPC vide minutes dated 18.05.2020.

Considering the above facts and circumstances applicant/accused Robin Messey is admitted to interim bail for a period of 45 days from today on furnishing bail bond in sum of Rs.30,000/- alongwith surety bond to the like amount to the satisfaction of concerned Duty Magistrate/Jail

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28/5/2020

Superintendent.

It is further stated that the interim bail of the accused shall be subject to the following conditions:-

- (1) That the accused shall not try to contact the complainant/victim or the witnesses or try to intimidate or harass the complainant in any manner.
- (2) That the accused shall not leave Delhi without the permission of the court.
- (3) That the accused shall surrender before the Jail Superintendent on the immediate next date after expiry of 45 days from today 28.05.2020.



(Chetna Singh)

ASJ on duty (South District)/Saket Court
28.05.2020

Through Video Conference via CISCO Webex

FIR No.154/2019
PS : Safdarjang Enclave
U/s. 380/454 IPC
St. Vs. Gyarsi

28.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Prakash, Ld. Counsel for Applicant

This is an application for extension of interim bail on the basis of criteria laid down by Hon'ble HPC vide minutes dated 18.05.2020.

It is stated by Ld. Defence counsel that interim bail was granted to accused on 14.04.2020 has expired today. However, he has not placed on record any order to this effect,

Report was called from the IO. However, no report has been furnished by the IO today . Notice be issued to the IO for file report as to whether any interim bail was granted to accused on 14.04.2020 or not.

IO is further directed to file previous involvement report of the accused.

Concerned AOJ/Ahmad is also directed to file the report as to whether any interim bail was granted to accused on 14.04.2020 or not as per submission made by Ld. Defence counsel.

List for **04.06.2020**.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District)/Saket Court
28.05.2020